

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 6352 of 2021**

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1. Santosh Paswan @ Sanesh Paswan		
2. Meena Devi		
3. Basant Paswan	...	Petitioners
Versus		
The State of Jharkhand & Anr.	...	Opposite Parties

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	:	Mr. Sheo Kr. Singh, Advocate
For the State	:	Mr. Veervijay Pradhan, Addl. P.P.

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**Order No.02 Dated- 08.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Complaint Case No.2904 of 2019 registered under sections 325/379/504/506/34 of the Indian Penal Code.

The Learned counsel for the petitioners submits that the allegation against the petitioners is that the petitioners have committed theft of gold chain and *mangalsutra* from the neck of the wife of the complainant. It is further submitted that the allegations against the petitioners are all false and admittedly, there is land dispute between the parties. It is then submitted that the petitioners are ready and willing to jointly pay Rs. 10,000/- as ad interim victim compensation to the informant without prejudice to their defence in this case and undertake to cooperate with the trial of the case and also undertake that they will not annoy or disturb the complainant in any manner during the pendency of the case.

Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail on jointly depositing a demand draft of Rs. 10,000/- as ad interim victim compensation drawn in favour of complainant without prejudice to their defence in this case and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned J.M. 1<sup>st</sup> Class, Palamau, in connection with Complaint Case No.2904 of 2019 with the condition that the petitioners will cooperate with the trial of the case with further condition that they will not annoy or disturb the complainant in any manner during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

In case, the petitioners deposit the ad interim victim compensation amount, the court below is directed to issue notice to the complainant and hand over the said demand draft to him, after proper identification.

**(Anil Kumar Choudhary, J.)**